

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
IB-735/ND/2023

IN THE MATTER OF:

M/s. Associated Road Carriers Ltd. Petitioner/Applicant
Vs.
M/s. HIL (India) Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 09.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the CD : Ms. Kritika Nagpal, Mr. Gyanendra Shukla, Advs.

ORDER

None appears for the Applicant despite repeated calls.

Application **dismissed** for non-prosecution.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay